

**IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.**  
**PRESENT: Thiru.S.Muthuraman B.L.,**  
**Judicial Magistrate No.VI, Madurai**  
**Monday 13th day of July 2020**  
**C.M.P.No. 1494/2020**

Mayandi S/o.Alagupandi

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

Madurai Railway P.S.,

Cr.No.149/2019

U/s.379 r/w 34 IPC

...Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.P.Kumarasamy appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

**ORDER**

1.The Case was registered by the respondent Police against the accused

U/s.379 r/w 34 IPC

2.The accused is arrested and sent to Judicial Custody on 09.12.2019

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

4. Heard Both sides. Records perused. Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved. The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 7 months. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1.The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 13th day of July 2020.

Sd.S.Muthuraman,  
Judicial Magistrate No.VI,  
Madurai

**Copy to:**

The Superintendent ,Central Prison, Madurai .

**IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.**  
**PRESENT: Thiru.S.Muthuraman B.L.,**  
**Judicial Magistrate No.VI, Madurai**  
**Monday 13th day of July 2020**  
**C.M.P.No. 1495/2020**

Senthilkumar @ Karthik S/o.Isakkipandi

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police  
Perungudi P.S.,  
Cr.No.254/2019  
U/s.392, 506(ii) IPC

...Respondent/Complainant

The Bail application U/s.167(2) Cr.p.c is coming before me today for bail and filed by Advocate Tr.K.Kawaskar appearing for the accused. Perused the records and this court passing following:

**ORDER**

This application filed on the side of Petitioner/accused U/s. 167(2) Cr.p.c

Heard Petitioner side Records perused. The Learned Counsel for the Petitioner submitted that, the Petitioner has been placed Under Judicial Custody from 17.02.2020 for the alleged offence Under Sections 392, 506(ii) IPC IPC. The investigation Officer did not filed his final report U/s.167(2) Cr.p.c through he is bound to fit it with in 4 months. Hence this Petitioner /accused is entitled to be enlarged on bail.

On perusal of records it is found that, this accused has been placed Under Judicial Custody from 17.02.2020. The I.O did not filed his final report U/s. 173 Crpc within time Stipulated U/s. 167 of Cr.p.c. In the I.O ought to have file his final report with is stipulated period of 4 months. It is Under stood from the Perusal of records that the investigation Not yet to be completed.

In these circumstances, this Petitioner/accused is entitled to be hereby inclined to enlarge bail on his executing a own bond for a sum of Rs. 10.000/- with own sureties to the like sum each conditions. enlarged on bail as per the provision of Sec 167 Cr.p.c.

The bail is also considered Under these Provisions like that Humanitarian .

Hence this court is

1. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.
2. He should not indulge in tampering the witness.
3. He shall Co-operate with the investigation agency in Order to Complete the investigation.

Sd.S.Muthuraman,  
Judicial Magistrate No.VI,  
Madurai

**Copy to:**

The Superintendent ,Central Prison, Madurai .

**IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.**  
**PRESENT: Thiru.S.Muthuraman B.L.,**  
**Judicial Magistrate No.VI, Madurai**  
**Monday 13th day of July 2020**  
**C.M.P.No. 1496/2020**

Ajithkumar @ Andal Ajith S/o.Kannan

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

Annanagar P.S.,

Cr.No.944/2020

U/s.392 IPC

...Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.J.William Christopher appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

**ORDER**

1.The Case was registered by the respondent Police against the accused

U/s.392 IPC

2.The accused is arrested and sent to Judicial Custody on 16.06.2020

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

4. Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved. The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 27 days. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1.The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 13th day of July 2020.

Sd.S.Muthuraman,  
Judicial Magistrate No.VI,  
Madurai

**Copy to:**

The Superintendent ,Central Prison, Madurai .

**PRESENT: Thiru.S.Muthuraman B.L.,**  
**Judicial Magistrate No.VI, Madurai**  
**Monday 13th day of July 2020**  
**C.M.P.No. 1497/2020**

Ajithkumar @ Andal Ajith S/o.Kannan

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

Annanagar P.S.,

Cr.No.387/2020

U/s.392, 109 IPC

...Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.J.William Christopher appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

**ORDER**

1.The Case was registered by the respondent Police against the accused

U/s.392, 109 IPC

2.The accused is arrested and sent to Judicial Custody on 16.06.2020

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

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1.The accused is directed to executed own bond for a sum of Rs. 10.000/- like sum

conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 13th day of July 2020.

Sd.S.Muthuraman,  
Judicial Magistrate No.VI,  
Madurai

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The Superintendent ,Central Prison, Madurai .

**IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.**  
**PRESENT: Thiru.S.Muthuraman B.L.,**



**Judicial Magistrate No.VI, Madurai**  
**Monday 13th day of July 2020**  
**C.M.P.No. 1498/2020**

Ajithkumar @ Andal Ajith S/o.Kannan

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police  
Annanagar P.S.,  
Cr.No.344/2020  
U/s.392, 109 IPC

...Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.J.William Christopher appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

**ORDER**

1.The Case was registered by the respondent Police against the accused

U/s.392, 109 IPC

2.The accused is arrested and sent to Judicial Custody on 16.06.2020

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

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